

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

O.A.No.901/2001

Dated this Tuesday the 18th Day of December, 2001.

Hon'ble Shri B.N. Singh Neelam, Vice Chairman
Hon'ble Smt. Shanta Shastry, Member (A).

Shri P.M. Pande,
Divisional Accountant on deputation
in Irrigation I.P.S. Division,
Omerga, Dist. Osmanabad,
R/o C/o. Kathare, Ramnagar,
Osmanabad.

... Applicant.

(By Advocate Shri Vaibhav Sudgare)

Versus

1. Union of India,
Comptroller and Auditor of India.
2. The Accountant General (A&E) II,
Nagpur.
3. The Executive Engineer,
Irrigation Department,
I.P.S. Division,
Omerga Dist. Osmanabad.

... Respondents.

(By Advocate Shri Vinod Joshi for
Respondent No.1 and 2).

ORDER (ORAL)
{Per : Justice B.N. Singh Neelam, Vice Chairman }

Learned Counsel for the applicant has filed this
O.A. being aggrieved by the Office Order dated
28.3.2001, a copy of which is filed and marked as Exhibit
'A'. The prayer is that the applicant ~~shall~~ be allowed
to work on deputation where he is serving till the
qualified Divisional Accountant joins there. It is also
in all fairness submitted to that effect a representation
was filed by the applicant, a copy of which is filed and

marked as Exhibit 'E' which is dated 5.12.2001 pending in the hands of Respondent No.2. After hearing the Learned Counsel for the applicant, we are disposing off this matter at this stage itself with a direction to the Respondents as to dispose off the representation said to have ^{been} kept pending (Exhibit 'E'), at an early date also keeping in mind that his deputation period is going to be expired on 29.12.2001.

2. The matter stands accordingly disposed off with no order as to costs.

Dasti service.

hand of
(Smt. Shanta Shastry)
Member (A)

(B.N. Singh Neelam)
Vice Chairman.

H.